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Firms can claim Income-Tax deduction on expenses for IPR acquisition

The Supreme Court on 28th October 2015 has held that a firm can claim deduction or depreciation in income tax on expenses incurred for acquisition of intellectual property, such as patent and trademarks rights, copyrights and know-how, as they are capital in nature.

Read more

Disclosures in the Abridged Prospectus and Price Information of past Issues handled by Merchant Bankers.

SEBI on 30th October 2015 has prescribed the disclosure requirements in the abridged prospectus in accordance with the provisions of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 and the Companies Act, 2013.

Read more

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